

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 718 of 1996
with

Original Application No. 748 of 1996.

Allahabad this the 26th day of May 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. S.K. Agrawal, A.M.

Km Sneh Lata Singh
Daughter of Shri Ugra Sen Singh,
Resident of Diwan Bazar, Gorakhpur.

.....Applicant.

(By Advocate: Sri R.C. Srivastava)

Versus.

1. Union of India
through the Chairman,
Railway Board, Railway Bhawan
New Delhi.
2. The Chairman
Railway Recruitment Board
North East Railway
Gorakhpur.
3. Shri N.P. Gupta
Chairman, Railway Recruitment Board,
North East Railway, Gorakhpur.
4. The Chief Personnel Officer,
North East Railway, Gorakhpur.
5. The Principal,
Senior Secondary School,
North East Railway,
Gorakhpur.

.....Respondents.

(By Advocate: Sri P Mathur)

ALONGWITH

Original Application No. 748 of 1996.

Shivendra Krishna Tripathi
Son of Hemant Krishna Tripathi
Resident of Village and post
Partawal, Bazar District Mahrajganj.

.....Applicant.

(By Advocate : Sri Mahendra Upadhyay)

Versus.

1. The Union of India
through the Chairman
Railway Board Railway Bhawan

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New Delhi.

2. The Chairman,
Railway Recruitment Board,
North East Railway
Gorakhpur.
3. The Chief Personnel Officer
North East Railway
Gorakhpur.
4. The Principal,
Senior Secondary School
North East Railway,
Gorakhpur.

.....Respondents.

(By Advocate : Sri P. Mathur)

O_R_D_E_R

(BY HON'BLE MR.JUSTICE R.H.K. TRIVEDI, V.C.)

In both O.As the question of facts and law are similar and they can be disposed of finally by a common order against which learned counsel for the ~~Respondent~~ has no objection.

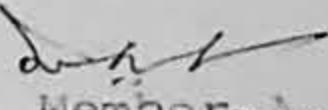
2. It appears that in academic year 1996-1997, Railway Recruitment Board, Gorakhpur held examination for Vocational Course in Railway Commercial (2 years Job Linked Course Full Time). The advertisement inviting application was published in the newspaper 'Dainik Jagran' dated 11.11.1995. The applicants applied for admission on the aforesaid Vocational Course. They appeared in the written examination which was held on 11.02.1996. The result of the written examination was published on 02.06.1996. The applicants were declared successful in the written examination and they were called for interview. The applicants appeared in the interview on 20.06.1996. Thereafter final result was declared on 29.06.1996. The applicants were not included in the panel of the selected candidates, aggrieved by which the O.A. has been filed by the applicants. The allegations have been made by the applicants against the then Chairman, Railway Recruitment Board Sri N.P. Gupta who has been impleaded as respondent No.3.

Respondent No.3 has filed his affidavit dated 15.11.1996.

The allegations have been ~~made~~ ^{denied} in detail and after going through the affidavit, we are of the view that the allegations made by the applicants are not just. There is no question of any malafide approach on the part of respondent No.3. The selection cannot be doubted on this ground. It has been stated that applicants could not perform well in the interview and accordingly they were not selected. In the interview, the Board consisted of Chairman, Railway Recruitment Board, Principal of concerned Vocational school, nominee of junior administrative grade, Chief Commercial Manager of concerned Railway ~~nominee of junior administrative~~ ~~grade and Chief Personnel Officer of concerned~~ ~~Railway~~. Thus, the Board consisted ^{of} high officers, there ~~was~~ ^{is} no question of any bias as alleged. We do not find any justifiable ground calling for our interference in the selection.

3. The O.As have no merit and accordingly both the O.As are dismissed.

4. There will be no order as to costs.


Member-A.


Vice-Chairman.

Manish/-